



2026:DHC:7973



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010289542026

+ **O.M.P.(T) 3/2026**

M/S LAKESHWARI BUILDERS PVT. LTD.Petitioner
Through: **Mr. Nitin Gaur, Mr. Anshul**
Singh, Advs.

versus

M/S TELECOMMUNICATIONS CONSULTANTS INDIA
LTDRespondent
Through: **Mr. Chand Kumar and Mr.**
Vikram Sharma, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

JUDGMENT(ORAL)

% **02.09.2026**

1. The present petition has been filed under Section 14 & 15 of the Arbitration and Conciliation Act¹ read with Section 11 of the Act, seeking substitution and appointment of a learned Arbitrator for adjudication of the disputes arising between the parties.

2. The dispute arises out of an Agreement and a Tripartite Agreement dated 14.01.2010 and 25.02.2011, respectively. Arbitration was invoked by the Petitioner *vide* notice dated 04.02.2013, pursuant to which Late Sh. A.K. Jain was appointed as the Sole Arbitrator on 13.03.2013.

¹ "the Act" hereinafter



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3. The proceedings had reached the stage of final arguments when the learned Arbitrator passed away on 23.09.2025. This Court thereafter appointed Mr. Sanjivan Kumar Savaria, District Judge (Retd.), as the Sole Arbitrator vide order dated 07.04.2026. However, he expressed his inability to take up the reference owing to his advanced age and medical condition

4. In view of the aforesaid circumstances, the present petition has been filed seeking substitution of the learned Arbitrator.

5. Learned Counsel for the Respondent has no objection to the substitution of the learned Arbitrator.

6. Accordingly, Mr. Justice Ravi Shankar Jha (Retd.), Former Chief Justice of Punjab and Haryana High Court (Mob. No. +91-9425153362) is appointed as a learned Sole Arbitrator to adjudicate the disputes arisen between the parties and shall substitute the earlier Arbitrator. The learned Sole Arbitrator shall enter upon the reference within three weeks from today.

7. The learned Sole Arbitrator will proceed to the arbitration proceedings subject to furnishing requisite disclosures as required under Section 12(2) of the Act within three weeks of entering reference.

8. The arbitration shall be carried under the rules and aegis of Delhi International Arbitration Centre ("DIAC"). The learned Arbitrator shall be entitled to fees as per the Schedule of Fees



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maintained by the DIAC.

9. It shall be open to the parties to raise all pleas, including objection as to arbitrability and jurisdiction, before the learned Sole Arbitrator who shall decide the same in accordance with law.

10. The Registry is directed to send a receipt of this order to Mr. Ravi Shankar Jha, learned Arbitrator through all permissible modes including email.

11. Accordingly, the present petition is disposed of in the above terms.

OM PRAKASH SHUKLA, J

SEPTEMBER 2, 2026/at